345 Payment of Gratuity KARTIKA 16, 1908 (SARA) Civil Disturbance Victims 346 (Amdt.) Bill Compensation Bill

MR. CHAIRMAN : The question is :

"That leave granted be to introduce a Bill further to emend the Constitution of India."

The motion was adopted

SHRI RAHIM KHAN : I introduce the Bill.

15.28 hrs.

CONSTITUTION (AMENDMENT) BILL, 1986*

(Omission of article 310, etc.)

[English]

SHRI AJOY BISWAS (Tripura West) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted

SHRI AJOY BISWAS: I introduce the Bill.

> PAYMENT OF GRATUITY (AMENDMENT) BILL, 1986*

> > (Amendment of Section 2)

[English]

í.

SHRI SHARAD DIGHE (Bombay North Central): I beg to move for leave to introduce a Bill further to amend the Payment of Gratuity Act; 1972.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amen the Payment of Gratuity Act 1972'.

The motion was adopted

SHRI SHARAD DIGHE : I introduce the Bill.

15,29 hrs.

CIVIL DISTURBANCE VICTIMS COMPENSATION BILL, 1986*

[English]

SHRI SYED SHAHABUDDIN (Kishanganj) : I beg to move for leave to) introduce a Bill to provide for the Payment of companisation by the State to citizens or their dependents for injury suffered and damage to property in the course of civil disturbance, riot or commotion.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill to provide for the payment of compensation by the State to citizens or their dependents for injury suffered and damage to property in the course of civil disturbance, riot o commotion".

The motion was adopted

SHRI SYED SHAHABUDDIN : introduce the Bill.

*Published in Gazette of India Extr ordinary, Part II, Section 2 date 7.11.1986.

^{*}Published in Gazette of India Extraordinary, Part II, Section 2 dated 7.11.1986.